

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. AKS COLD STORAGE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Aks Cold Storage Limited
2.	Date of incorporation of corporate debtor	09 th January 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kerala.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63022KL2003PLC015881
5.	Address of the registered office and principal office (if any) of corporate debtor	SF No. 43 1 G 2, Aroor Junction, Aroor Post, Alappuzha, Kerala - 688534
6.	Insolvency commencement date in respect of corporate debtor	Order no. C.P. (IB)/19/KOB/2026 dated 10 th September, 2026
7.	Estimated date of closure of the insolvency resolution process	09 th March, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh Kumar Designated Partner and Authorized Signatory M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018 IBBI Reg No. IBBI/IPE-0143/IPA-1/2022-23/50033
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ph.no: +91-94888-10404/ +91 73730 52341 Mail to: akscsltdcirp@gmail.com / msureshkumar@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	akscsltdcirp@gmail.com
11.	Last date for submission of claims	24 th September, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Aks Cold Storage Limited** on **10th September,2026**.

The creditors of **M/s. Aks Cold Storage Limited** are hereby called upon to submit their claims with proof on or before **24th September,2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.09.2026

Place: Coimbatore

For M/s. Aks Cold Storage Limited
(Authorized Signatory)

(Handwritten Signature)
(Authorized Signatory)

CA. Mahalingam Suresh Kumar
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
IRP of M/s. Aks Cold Storage Limited
IBBI Reg No. IBBI/IPE-0143/IPA-1/2022-23/50033
AFA No.: AA1/50033/02/300627/20098 valid up to 30.06.2027



‘For F&O trades, investors will move to institutional products’

GAINING GROUND. NSE expects revenue to diversify beyond index options

Our Bureau

Chennai



LONG-TERM STRATEGY. Sriram Krishnan (left), Chief Business Development Officer, NSE and Ian Desouza, Chief Financial Officer at a press conference in Chennai

As the Union government takes steps to clamp down on retail F&O trading, IPO-bound NSE, which generates roughly two-thirds of its revenue from the segment, believes investors will, over the long term, move away from speculative bets to specialised institutional products.

Speaking at a press event here on Saturday, Sriram Krishnan, NSE's Chief Business Development Officer (CBDO), said SEBI will gradually encourage investors to take the SIF route for F&O exposure instead of trading directly and "burning their fingers".

SIF, or Specialised Investment Fund, is an investment category introduced by the regulator that allows investors to participate in advanced market instruments such as derivatives. These funds require a minimum investment of

options," he said.

NSE is gearing up for a ₹22,569-crore (upper band) public debut next week through a pure offer for sale (OFS). The Mumbai-based exchange had initially proposed an issue size of around ₹30,000 crore in its draft papers, but later trimmed it by 15 per cent.

INVESTOR INTEREST

Krishnan said that when NSE initially gauged investor interest in the IPO, around 6 per cent of the stake was available for participation.

"However, some of the shareholders feel that the NSE stock price is much more than what we are proposing to do the IPO at. So some of them have backed out of the OFS saying that they don't want to tender their shares any more," he said.

Meanwhile, NSE expects the number of companies listed on its platform to nearly double to around 6,000 over the next decade.

tional products to gain F&O exposure. Which may be a good thing," he said.

Commenting on NSE's long-term strategy, Krishnan said the exchange will continue to introduce innovative products, citing electronic gold receipts (EGRs) and electricity futures as examples. "In the longer term, there will be so much diversification of revenue as a natural consequence. People will forget this current focus on index

Former RBI Governor Subbarao makes a case for fee on some UPI transactions

KV Kurmanath
Hyderabad

Former Reserve Bank of India Governor D Subbarao has made a case for introducing charges on some Unified Payments Interface transactions, arguing that although UPI is free to its users, operating the system involves costs that must ultimately be borne by someone.

While acknowledging the powerful argument that levying charges might

force millions of informal and unorganised sector participants to exit and return to cash, he argued that leaving transactions free would discourage banks from innovating and maintaining systems.

DISTRIBUTED BURDEN

"I believe that we should charge for them, because the user should pay," he said.

He pointed out that if users do not pay, banks will distribute the burden across all customers. He

said the government could adopt a calibrated approach, beginning with charges on high-value transactions before considering wider application.

Speaking at the launch of the book *Cashless Nation*, authored by Santanu Paul and B. Sambamurthy, Subbarao said UPI has narrowed the gender gap, it has not closed it.

He said that even when women have access to mobile phones, they often lack the privacy, confidence, or agency to use the platform.

the hindu **businessline.**
Classifieds

RENTAL

COMMERCIAL

4900 SQ FT VACANT LAND Close Proximity To ECR Very Near To Mahabalipuram Offered For Rental Built To Suit Commercial Space Users. Ideal For Quick Commerce Dark Store /Supply Chain Godown / Warehouse For Corporates & We Welcome Any Other Business Proposals. Also. Owner Viswanathan 9841067515

To advertise visit
www.thehinduads.com
Toll Free: 1800 102 4161

PUBLIC ANNOUNCEMENT FORM A		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF M/s. AKS COLD STORAGE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s. Aks Cold Storage Limited
2	Date of incorporation of corporate debtor	09th January 2003
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kerala.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63022KL2003PLC015881
5	Address of the registered office and principal office (if any) of corporate debtor	SF No. 43 1 G2, Aroor Junction, Aroor Post, Alappuzha, Kerala - 688534
6	Insolvency commencement date in respect of corporate debtor	Order No.C.P. (IB)/19/KOB/2026 dated 10th September, 2026
7	Estimated date of closure of insolvency resolution process	09th March, 2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh Kumar Designated Partner and Authorized Signatory M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018 IBBI Reg No. IBBI/PE-0143/IPA-1/2022-23/50033 Ph.no: +91 94888 10404/ +91 73730 52341 Mail to: akscoldirp@gmail.com / msureshkumar@icai.org
9	Address and e-mail of the interim resolution professional, as registered with the Board	
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	24th September, 2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Aks Cold Storage Limited on 10th September, 2026**.

The creditors of **M/s. Aks Cold Storage Limited** are hereby called upon to submit their claims with proof on or before **24th September, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

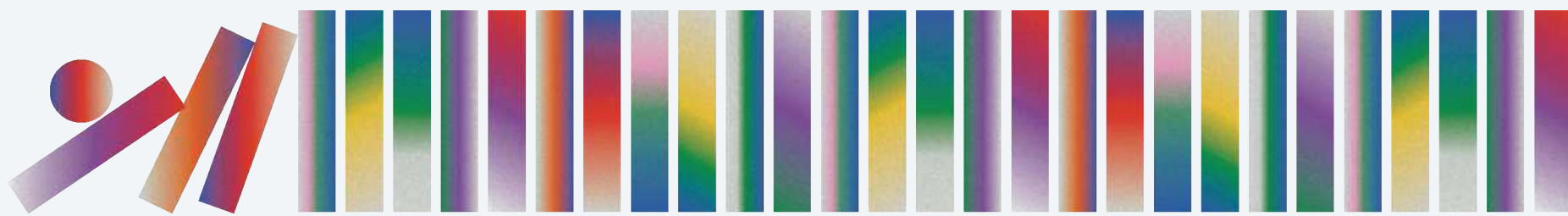
Date : 11.09.2026
Place : Coimbatore

CA. Mahalingam Suresh Kumar
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
IRP of M/s. Aks Cold Storage Limited
IBBI Reg No. IBBI/PE-0143/IPA-1/2022-23/50033
AFA No.: AA1/50033/02/300627/20098 valid up to 30.06.2027



THE HINDU GROUP

CELEBRATING THE QUIET DREAMERS WHO DRIVE POWERFUL CHANGE.



They are the visionaries who dream quietly and act with intent. Their steady pursuit of progress turns belief into action, and action into a future we can all look forward to.

The Hindu businessline Changemaker Awards 2026 celebrates these leaders of change, recognising the ones who challenge the ordinary and set in motion ripples that transform lives and communities.

Join us live as we applaud the changemakers shaping tomorrow.



CHIEF GUEST

Smt. Nirmala Sitharaman
Honourable Minister of Finance and
Corporate Affairs, Government of India



Scan the QR code or visit
thbl.news/BLCM2026
to subscribe and watch
the event.

SASTRA
DEEMED UNIVERSITY
THANJAVUR - KUMBAKONAM - CHENNAI

Presents

thehindubusinessline.
**CHANGE
MAKER
awards** RECOGNISING
HUMAN
CATALYSTS

Powered by

 **CITY UNION BANK**

September 22 | 6 pm onwards | New Delhi

'For F&O trades, investors will move to institutional products'

GAINING GROUND. NSE expects revenue to diversify beyond index options

Our Bureau
Chennai

As the Union government takes steps to clamp down on retail F&O trading, IPO-bound NSE, which generates roughly two-thirds of its revenue from the segment, believes investors will, over the long term, move away from speculative bets to specialised institutional products. Speaking at a press event here on Saturday, Sriram Krishnan, NSE's Chief Business Development Officer (CBDO), said SEBI will gradually encourage investors to take the SIF route for F&O exposure instead of trading directly and "burning their fingers". SIF, or Specialised Investment Fund, is an investment category introduced by the regulator that allows investors to participate in advanced market instruments such as derivatives. These funds require a minimum investment of



LONG-TERM STRATEGY. Sriram Krishnan (left), Chief Business Development Officer, NSE and Ian Desouza, Chief Financial Officer at a press conference in Chennai

₹10 lakh. Krishnan said that just as the mutual fund industry brought trust and protection to the cash equity segment, SIFs could do the same for F&O. "SEBI has been prioritising long-term investor education and awareness. So, currently you may see a situation where a lot of people are directly trading F&O. But it is possible that in the future there may be a gradual shift and people may move towards institu-

tional products to gain F&O exposure. Which may be a good thing," he said. Commenting on NSE's long-term strategy, Krishnan said the exchange will continue to introduce innovative products, citing electronic gold receipts (EGRs) and electricity futures as examples. "In the longer term, there will be so much diversification of revenue as a natural consequence. People will forget this current focus on index

options," he said. NSE is gearing up for a ₹22,569-crore (upper band) public debut next week through a pure offer for sale (OFS). The Mumbai-based exchange had initially proposed an issue size of around ₹30,000 crore in its draft papers, but later trimmed it by 15 per cent.

INVESTOR INTEREST Krishnan said that when NSE initially gauged investor interest in the IPO, around 6 per cent of the stake was available for participation. "However, some of the shareholders feel that the NSE stock price is much more than what we are proposing to do the IPO at. So some of them have backed out of the OFS saying that they don't want to tender their shares any more," he said. Meanwhile, NSE expects the number of companies listed on its platform to nearly double to around 6,000 over the next decade.

After 2 years, Chennai airport's passenger plaza to open today

T E Raja Simhan
Chennai



After nearly two years of delay, the passenger pick-up plaza at the Chennai Airport will be inaugurated on Sunday, with Civil Aviation Minister K Ram Mohan Naidu set to open the facility virtually. The virtual inauguration is due to the ongoing BRICS Summit, a statement said. This will be a major relief for passengers arriving from both domestic and international destinations who had to travel in golf carts to reach the taxi pick-up points. The ₹23-crore plaza will provide passengers with a pick-up point directly opposite the T1 domestic terminal, allowing them to board cabs without having to make the long trek to the multi-level car parking facility. The existing pick-up point at the airport complex will also continue to operate, sources said. For passengers, particularly those arriving on in-

ternational flights with large amounts of baggage, the new facility is expected to be a significant relief. FACILITIES Initially the plaza will accommodate cab aggregators including Uber, Ola, Rapido, Fast Track, Red Taxi, WTi and pre-paid taxi. The facility will be extended to other yellow board vehicles in future, once the new system is streamlined, said airport sources. The plaza has a seating capacity of 150 passengers and is equipped with covered roofing, drinking water facilities, Flight Information Display System (FIDS) and other passenger amenities.

Former RBI Governor Subbarao makes a case for fee on some UPI transactions

KV Kurmanath
Hyderabad

Former Reserve Bank of India Governor D Subbarao has made a case for introducing charges on some Unified Payments Interface transactions, arguing that although UPI is free to its users, operating the system involves costs that must ultimately be borne by someone. While acknowledging the powerful argument that levying charges might

force millions of informal and unorganised sector participants to exit and return to cash, he argued that leaving transactions free would discourage banks from innovating and maintaining systems. DISTRIBUTED BURDEN "I believe that we should charge for them, because the user should pay," he said. He pointed out that if users do not pay, banks will distribute the burden across all customers. He

said the government could adopt a calibrated approach, beginning with charges on high-value transactions before considering wider application. Speaking at the launch of the book 'Cashless Nation', authored by Santanu Paul and B. Sambamurthy, Subbarao said UPI has narrowed the gender gap, it has not closed it. He said that even when women have access to mobile phones, they often lack the privacy, confidence, or agency to use the platform.

thehindubusinessline.
Classifieds
RENTAL
COMMERCIAL

4900 SQ FT VACANT LAND Close Proximity To ECR Very Near To Mahablipuram Offered For Rental Built To Suit Commercial Space Users. Ideal For Quick Commerce Dark Store /Supply Chain Godown / Ware House For Corporates & We Welcome Any Other Business Proposals Also. Owner Viswanathan 9841067515

To advertise visit
www.thehinduads.com
Toll Free: 1800 102 4161

Share your feedback on bl.portfolio
Whatsapp on: 73583 71111
Scan the code
bl.portfolio

Table with 14 rows and 3 columns. Header: PUBLIC ANNOUNCEMENT FORM A. Content: Details of M/s. Aks Cold Storage Limited insolvency process, including creditor information and submission deadlines.

CELEBRATING THE QUIET DREAMERS WHO DRIVE POWERFUL CHANGE.
The Hindu businessline Changemaker Awards 2026
Join us live as we applaud the changemakers shaping tomorrow.
Chief Guest: Smt. Nirmala Sitharaman
September 22 | 6 pm onwards | New Delhi

Presenting Partner: SASTRA Deemed University
Powered by: City Union Bank
Associate Partners: SBI, APIC, CITIZEN, J&K Bank, NABARD, NTPC, Indian Bank, GAIL, ESSAR, ICFAI, NMDC
Mobility Partner: Kia Sorento

‘For F&O trades, investors will move to institutional products’

GAINING GROUND. NSE expects revenue to diversify beyond index options

Our Bureau
Chennai

As the Union government takes steps to clamp down on retail F&O trading, IPO-bound NSE, which generates roughly two-thirds of its revenue from the segment, believes investors will, over the long term, move away from speculative bets to specialised institutional products.

Speaking at a press event here on Saturday, Sriram Krishnan, NSE’s Chief Business Development Officer (CBDO), said SEBI will gradually encourage investors to take the SIF route for F&O exposure instead of trading directly and “burning their fingers”.

SIF, or Specialised Investment Fund, is an investment category introduced by the regulator that allows investors to participate in advanced market instruments such as derivatives. These funds require a minimum investment of



LONG-TERM STRATEGY. Sriram Krishnan (left), Chief Business Development Officer, NSE and Ian Desouza, Chief Financial Officer at a press conference in Chennai

₹10 lakh. Krishnan said that just as the mutual fund industry brought trust and protection to the cash equity segment, SIFs could do the same for F&O.

“SEBI has been prioritising long-term investor education and awareness. So, currently you may see a situation where a lot of people are directly trading F&O. But it is possible that in the future there may be a gradual shift and people may move towards institu-

tional products to gain F&O exposure. Which may be a good thing,” he said.

Commenting on NSE’s long-term strategy, Krishnan said the exchange will continue to introduce innovative products, citing electronic gold receipts (EGRs) and electricity futures as examples. “In the longer term, there will be so much diversification of revenue as a natural consequence. People will forget this current focus on index

options,” he said.

NSE is gearing up for a ₹22,569-crore (upper band) public debut next week through a pure offer for sale (OFS). The Mumbai-based exchange had initially proposed an issue size of around ₹30,000 crore in its draft papers, but later trimmed it by 15 per cent.

INVESTOR INTEREST

Krishnan said that when NSE initially gauged investor interest in the IPO, around 6 per cent of the stake was available for participation.

“However, some of the shareholders feel that the NSE stock price is much more than what we are proposing to do the IPO at. So some of them have backed out of the OFS saying that they don’t want to tender their shares any more,” he said.

Meanwhile, NSE expects the number of companies listed on its platform to nearly double to around 6,000 over the next decade.

After 2 years, Chennai airport’s passenger plaza to open today

T E Raja Simhan
Chennai

After nearly two years of delay, the passenger pick-up plaza at the Chennai Airport will be inaugurated on Sunday, with Civil Aviation Minister K Ram Mohan Naidu set to open the facility virtually. The virtual inauguration is due to the ongoing BRICS Summit, a statement said.

This will be a major relief for passengers arriving from both domestic and international destinations who had to travel in golf carts to reach the taxi pick-up points.

The ₹23-crore plaza will provide passengers with a pick-up point directly opposite the T1 domestic terminal, allowing them to board cabs without having to make the long trek to the multi-level car parking facility. The existing pick-up point at the airport complex will also continue to operate, sources said.

For passengers, particularly those arriving on in-



ternational flights with large amounts of baggage, the new facility is expected to be a significant relief.

FACILITIES

Initially the plaza will accommodate cab aggregators including Uber, Ola, Rapido, Fast Track, Red Taxi, WTi and pre-paid taxi. The facility will be extended to other yellow board vehicles in future, once the new system is streamlined, said airport sources.

The plaza has a seating capacity of 150 passengers and is equipped with covered roofing, drinking water facilities, Flight Information Display System (FIDS) and other passenger amenities.

PUBLIC ANNOUNCEMENT FORM A (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s. AKS COLD STORAGE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s. Aks Cold Storage Limited
2	Date of incorporation of corporate debtor	09th January 2003
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kerala.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63022KL2003PLC015881
5	Address of the registered office and principal office (if any) of corporate debtor	SF No. 43 1 G2, Aroor Junction, Aroor Post, Alappuzha, Kerala - 688534
6	Insolvency commencement date in respect of corporate debtor	Order No.C.P. (IB)/19/KOB/2026 dated 10th September, 2026
7	Estimated date of closure of insolvency resolution process	09th March, 2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh Kumar Designated Partner and Authorized Signatory M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018 IBBI Reg No. IBBI/PE-0143/IPA-1/2022-23/50033 Ph.no: +91 94888 10404/ +91 73730 52341 Mail to: akscsltdcirp@gmail.com / msureshkumar@icai.org
9	Address and e-mail of the interim resolution professional, as registered with the Board	
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	24th September, 2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Aks Cold Storage Limited on 10th September, 2026. The creditors of M/s. Aks Cold Storage Limited are hereby called upon to submit their claims with proof on or before 24th September, 2026 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the classin Form CA. Submission of false or misleading proofs of claim shall attract penalties. Date : 11.09.2026 Place : Coimbatore CA. Mahalingam Suresh Kumar Designated Partner and Authorized Signatory M/s. SPP Insolvency Professionals LLP [IPE] acting as IRP of M/s. Aks Cold Storage Limited IBBI Reg No. IBBI/PE-0143/IPA-1/2022-23/50033 AFA No.: AA1/50033/02/300627/20098 valid up to 30.06.2027		

Former RBI Governor Subbarao makes a case for fee on some UPI transactions

KV Kurmanath
Hyderabad

Former Reserve Bank of India Governor D Subbarao has made a case for introducing charges on some Unified Payments Interface transactions, arguing that although UPI is free to its users, operating the system involves costs that must ultimately be borne by someone.

While acknowledging the powerful argument that levying charges might

force millions of informal and unorganised sector participants to exit and return to cash, he argued that leaving transactions free would discourage banks from innovating and maintaining systems.

DISTRIBUTED BURDEN

“I believe that we should charge for them, because the user should pay,” he said.

He pointed out that if users do not pay, banks will distribute the burden across all customers. He

said the government could adopt a calibrated approach, beginning with charges on high-value transactions before considering wider application.

Speaking at the launch of the book *Cashless Nation*, authored by Santanu Paul and B. Sambamurthy, Subbarao said UPI has narrowed the gender gap, it has not closed it.

He said that even when women have access to mobile phones, they often lack the privacy, confidence, or agency to use the platform.

thehindubusinessline.
Classifieds
RENTAL
COMMERCIAL

4900 SQ FT VACANT LAND Close Proximity To ECR Very Near To Mahablipuram Offered For Rental Built To Suit Commercial Space Users. Ideal For Quick Commerce Dark Store /Supply Chain Godown / Ware House For Corporates & We Welcome Any Other Business Proposals Also. Owner Viswanathan 9841067515

To advertise visit
www.thehinduads.com
Toll Free: **1800 102 4161**



Share your feedback on
bl.portfolio



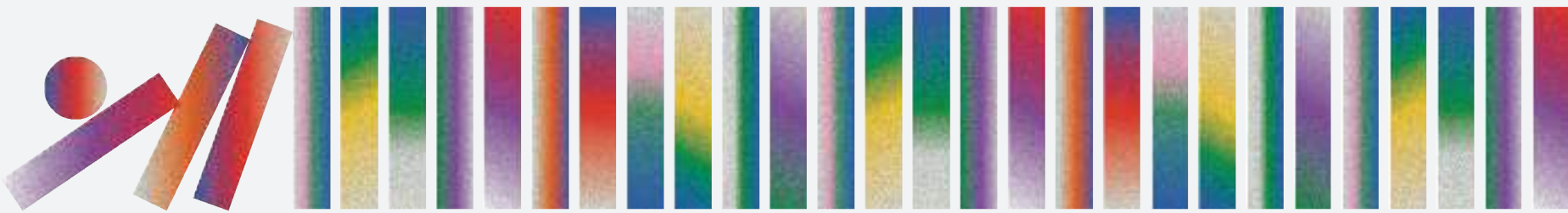
Whatsapp on: 73583 71111



Scan the code

bl.portfolio

CELEBRATING THE QUIET DREAMERS WHO DRIVE POWERFUL CHANGE.



They are the visionaries who dream quietly and act with intent. Their steady pursuit of progress turns belief into action, and action into a future we can all look forward to.

The Hindu businessline Changemaker Awards 2026 celebrates these leaders of change, recognising the ones who challenge the ordinary and set in motion ripples that transform lives and communities.

Join us live as we applaud the changemakers shaping tomorrow.



CHIEF GUEST

Smt. Nirmala Sitharaman

Honourable Minister of Finance and Corporate Affairs, Government of India



Scan the QR code or visit
thbl.news/BLCM2026
to subscribe and watch the event.

SASTRA
DEEMED UNIVERSITY
THANJAVUR - KUMBakonam - CHENNAI

Presents

thehindubusinessline.
**CHANGE
MAKER
awards** RECOGNISING
HUMAN
CATALYSTS

Powered by

 **CITY UNION BANK**

September 22 | 6 pm onwards | New Delhi

Presenting Partner

SASTRA
DEEMED UNIVERSITY
THANJAVUR - KUMBakonam - CHENNAI

Powered by

 **CITY UNION BANK**

Associate Partners

 **SBI**
The banker to every Indian

 **APIC**
The Future is Here

CITIZEN

 **J&K Bank**
Serving To Empower

 **NABARD**

 **NTPC**

 **Indian Bank**
आपका अपना बैंक, हर कदम आपके साथ
YOUR OWN BANK, ALWAYS WITH YOU

 **SBI**

 **GAIL**

 **ESSAR**

 **ICFAI**
GROUP

 **NMDC**

Mobility Partner

Kia Sorento

CHYK

മുടർ കൂടുന്നു; റബ്ബർ കർഷകർക്ക് ആശങ്ക

മുടർ കൂടുന്നു; റബ്ബർ കർഷകർക്ക് ആശങ്ക. മുടർ കൂടുന്നു; റബ്ബർ കർഷകർക്ക് ആശങ്ക. മുടർ കൂടുന്നു; റബ്ബർ കർഷകർക്ക് ആശങ്ക.

സംസ്ഥാന സഭയ്ക്കുനേതാവ് ന്യായം

സംസ്ഥാന സഭയ്ക്കുനേതാവ് ന്യായം. സംസ്ഥാന സഭയ്ക്കുനേതാവ് ന്യായം. സംസ്ഥാന സഭയ്ക്കുനേതാവ് ന്യായം.

മുന്തോണി കൂടുന്നു

മുന്തോണി കൂടുന്നു. മുന്തോണി കൂടുന്നു. മുന്തോണി കൂടുന്നു. മുന്തോണി കൂടുന്നു.

മുന്തോണി കൂടുന്നു

മുന്തോണി കൂടുന്നു. മുന്തോണി കൂടുന്നു. മുന്തോണി കൂടുന്നു. മുന്തോണി കൂടുന്നു.

പിഎസ്സി വാർത്തകൾ

പിഎസ്സി വാർത്തകൾ. പിഎസ്സി വാർത്തകൾ. പിഎസ്സി വാർത്തകൾ. പിഎസ്സി വാർത്തകൾ.

വിവേകയുഗത്തിൽ ആശങ്ക; റിസർവ് ബാങ്ക് കടപത്രം വിൽക്കുന്നു

വിവേകയുഗത്തിൽ ആശങ്ക; റിസർവ് ബാങ്ക് കടപത്രം വിൽക്കുന്നു. വിവേകയുഗത്തിൽ ആശങ്ക; റിസർവ് ബാങ്ക് കടപത്രം വിൽക്കുന്നു.

ഇടപാടുകൾ

ഇടപാടുകൾ. ഇടപാടുകൾ. ഇടപാടുകൾ. ഇടപാടുകൾ.

ചേർന്നു

ചേർന്നു. ചേർന്നു. ചേർന്നു. ചേർന്നു.

കേരള സർക്കാർ

കേരള സർക്കാർ. കേരള സർക്കാർ. കേരള സർക്കാർ. കേരള സർക്കാർ.

കേരള സർക്കാർ

കേരള സർക്കാർ. കേരള സർക്കാർ. കേരള സർക്കാർ. കേരള സർക്കാർ.

